



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

---

নং 214 দিশপুৰ, মঙ্গলবাৰ, 26 মে', 2020, 5 জেঠ, 1942 (শক)  
No. 214 Dispur, Tuesday, 26th May, 2020, 5th Jaistha, 1942 (S. E.)

---

GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT::: LEGISLATIVE BRANCH

## NOTIFICATION

The 22nd May, 2020

No. LGL.9/2018/26.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 15th May, 2020 is hereby published for general information.

### ASSAM ACT NO. VI OF 2020

(Received the assent of the Governor on 15th May, 2020)

THE ASSAM NON-GOVERNMENT EDUCATIONAL INSTITUTIONS  
(REGULATION OF FEES) (AMENDMENT) ACT, 2020

## AN ACT

further to amend the Assam Non-Government Educational Institutions (Regulation of Fees) Act, 2018.

**Preamble**

Whereas it is expedient further to amend the Assam Non-Government Educational Institutions (Regulation of Fees) Act, 2018, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam  
Act No.  
XV of  
2018

It is hereby enacted in the Seventy-first Year of the Republic of India as follows:-

**Short title,  
extent and  
commencement.**

1. (1) This Act may be called the Assam Non-Government Educational Institutions (Regulation of Fees) (Amendment) Act, 2020.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment of  
section 2.**

2. In the principal Act, in section 2, for the existing clause (p), the following shall be substituted, namely:-  
“(p)“non-government educational institutions” means schools established and run by an individual or association of individuals or any Non-Government Organization or Society or Trust, imparting education in any two or more classes from pre-primary to class XII including colleges imparting education in class XI and XII except educational institutions run by central or state Government including provincialised schools or colleges and the schools or colleges, as the case may be, established and maintained by minorities under clause (1) of Article 30 of the Constitution of India, provided that they are registered with the appropriate authority.”

**S. M. BUZAR BARUAH,**  
Commissioner & Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.